

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No. 783/PUN/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Chandrashekhar S. Lahurikar, C-5, 602, C-5, 602, Sun Empire Co-op. Housing Society, Suncity Road, Opp Sinhgad Road, Anandnagar – 411 041 Maharashtra PAN : AAGPL7851C	Vs.	ITO, Ward-4(4), Pune
Appellant		Respondent

Assessee by Shri Ramesh Nanasaheb Thete
Revenue by Shri S.P. Walimbe

Date of hearing 08-12-2020
Date of pronouncement 08-12-2020

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-3, Pune on 18-04-2019 in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated 20-10-2020 seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“2. I have opted for VSV Scheme 2020 under the Vivad Se Vishwas Act, 2020. It is respectfully submitted to your honour that, the provisions of the said Act, mandates withdrawals of appeal pending on opting for the VSV Scheme, and the appellant has to submit the proof of withdrawal of appeal as an attachment to Form No.4 prescribed under the said Act.

3. *I herewith withdraw the appeal pending with your honour, in contemplation of the VSV Scheme 2020.*

4. *Kindly consider this application as application to withdraw the appeal pending before your honour from my side and acknowledge the same and oblige.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 08th December, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 08th December, 2020
सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-3, Pune
4. The Pr.CIT-2, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे
“ए” / DR ‘A’, ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	08-12-2020	Sr.PS
2.	Draft placed before author	08-12-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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